

RESUME OF WORK DONE BY LOK SABHA

**FIFTEENTH LOK SABHA
SECOND SESSION, 2009**



**LOK SABHA SECRETARIAT
NEW DELHI**

October, 2009/Asvina, 1931 (Saka)

RESUME OF WORK DONE BY LOK SABHA

FIFTEENTH LOK SABHA—SECOND SESSION

(2 July, 2009 to 7 August, 2009)



LOK SABHA SECRETARIAT
NEW DELHI

October, 2009/Asvina, 1931 (Saka)

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PREFACE

This Publication contains a brief resume of work done in the Fifteenth Lok Sabha during the Second Session *i.e.* from the 2 July, 2009 to 7 August, 2009.

NEW DELHI;
October, 2009
Asvina, 1931 (*Saka*)

P.D.T. ACHARY,
Secretary-General.

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**1. DURATION OF SESSION
(2nd Session of 15th Lok Sabha)**

1. Date of Commencement	:	\$2 July, 2009
2. Date of Adjournment <i>sine die</i>	:	*7 August, 2009
3. Date of prorogation	:	11 August, 2009
4. Total number of days of Session	:	37
5. Number of Actual days of Sittings	:	26
6. Number of hours of sitting	:	162 hours 11 minutes

§ The first sitting commenced with the playing of National Anthem.

* The sitting ended with the playing of National Song.

2. BILLS
(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in case of Bill passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time Taken	No. of amendments tabled	No. of amendments carried	Progress/ Remarks		
									H	M
1	2	3	4	5	6	7	8	9		
1.	The Finance (No. 2) Bill, 2009	6.7.2009	—	24.7.2009 (consideration and passing) 27.7.2009	9 49	43	31	Passed, as amended		
2.	The Appropriation (Railways) No. 3 Bill, 2009	9.7.2009	—	9.7.2009 (consideration and passing)	0 03	—	—	Passed		
3.	The Appropriation (No. 2) Bill, 2009	14.7.2009	—	14.7.2009 (consideration and passing)	0 03	—	—	Passed		
4.	The Jharkhand Appropriation (No. 2) Bill, 2009	14.7.2009	—	14.7.2009 (consideration and passing)	0 03	—	—	Passed		
5.	The Right of Children to Free and Compulsory Education Bill 2009, as passed by Rajya Sabha	—	22.7.2009	31.7.2009 4.8.2009 (consideration and passing)	5 32	37	—	Passed		

6. The Appropriation (No.3) Bill, 2009	23.7.2009	—	23.7.2009 (consideration and passing)	0 03	—	—	Passed
7. The Rubber (Amendment) Bill, 2009	28.7.2009	—	6.8.2009 (consideration) and passing	0 10	8	—	Pending
8. The Life Insurance Corporation (Amendment) Bill, 2009	31.7.2009	—	—	—	—	—	Pending
9. The National Green Tribunal Bill, 2009	31.7.2009	—	—	—	8	—	Pending
10. The Companies Bill, 2009	3.8.2009	—	—	—	—	—	Pending
11. The Indian Trusts (Amendment) Bill, 2009	3.8.2009	—	—	—	—	—	Pending
12. The Securities and Exchange Board of India (Amendment) Bill, 2009	3.8.2009	—	—	—	—	—	Pending
13. The Constitution (One Hundred-Ninth Amendment) Bill, 2009, as passed by Rajya Sabha	—	4.8.2009	4.8.2009 (consideration and passing)	1 55	—	—	Passed
14. The Metro Railways (Amendment) Bill, 2009	4.8.2009	—	6.8.2009 (consideration and passing)	1 05	—	—	Passed

1	2	3	4	5	6	7	8	9
15.	The Workmen's Compensation (Amendment) Bill, 2009	7.8.2009	—	—	—	—	—	Pending
16.	The Employees' State Insurance (Amendment) Bill, 2009	7.8.2009	—	—	—	—	—	Pending
17.	The National Commission for Minority Educational Institutions (Amendment) Bill, 2009	7.8.2009	—	—	—	—	—	Pending
18.	The Land Ports Authority of India Bill, 2009	7.8.2009	—	—	—	—	—	Pending

SUMMARY

1. Bills pending at the end of last Session	Nil
2. Bills introduced	16
3. Bills opposed at introduction stage	Nil
4. Bills passed by Rajya Sabha and laid on the Table	2
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	Nil
6. Bills returned by Rajya Sabha with amendments and laid on the Table of Lok Sabha	Nil
7. Bills passed	8
8. Bills in respect of which amendments made by Rajya Sabha were agreed to by Lok Sabha	Nil
9. Bills negatived	Nil
10. Bills withdrawn	Nil
11. Bills—Part discussed	1
12. Motions for adjournment of debate on the Bills adopted	Nil
13. Bills referred to Select Committee	Nil
14. Bills referred to Joint Committee	Nil
15. Bills reported by Select Committee	Nil
16. Bills reported by Joint Committee	Nil
17. Bills originated in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence were adopted by Lok Sabha	Nil
18. Bills referred to Standing Committees by Chairman/Speaker	Nil
19. Bills reported by Standing Committees	Nil
20. Bills pending at the end of Second Session of Fifteenth Lok Sabha	10

(ii) Private Members' Bills

Sl. No.	Title of the Bill and member-in-charge	Date of introduction	Date(s) of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/ Remarks
1	2	3	4	5	6	7	8	9
1.	The Prevention of Cruelty to Animals (Amendment) Bill, 2009 <i>(Amendment of section 11, etc.)</i> by Shri Francisco Sardinha, M.P.	3.7.2009	—	—	—	—	—	Pending
2.	The Underdeveloped and Backward Areas and Regions (Special Provisions for Accelerated Development) Bill, 2009 by Shri Baijayant Panda, M.P.	3.7.2009	—	17.7.2009 31.7.2009 (2nd Session)	4 27	—	—	Discussion on the motion for consideration of the Bill not concluded.
3.	The Persons Affected by Naxalite Terrorism (Relief and Rehabilitation) Bill, 2009 by Shri Baijayant Panda, M.P.	3.7.2009	—	—	—	—	—	Pending

4. The Citizens Affected by Cyclone, Super Cyclone or Tsunami in Coastal Areas (Compensation, Rehabilitation and Welfare) Bill, 2009 by Shri Baijayant Panda, M.P.	3.7.2009	—	—	—	Pending
5. The Prevention of Unsolicited Telephonic Calls and Protection of Privacy Bill, 2009 by Shri Baijayant Panda, M.P.	3.7.2009	—	—	—	Pending
6. The Constitution (Amendment) Bill, 2009 (<i>Amendment of the Eighth Schedule</i>) by Shri Arjun Meghwal, M.P.	3.7.2009	—	—	0 06 minutes taken on introduction of Bills from Sl. Nos. 1 to 6	Pending
7. The Ban on Cow Slaughter Bill, 2009 by Shri Yogi Adityanath, M.P.	17.7.2009	—	—	—	Pending
8. The Constitution (Amendment) Bill, 2009 (<i>Omission of article 44, etc.</i>) by Shri Yogi Adityanath, M.P.	17.7.2009	—	—	—	Pending
9. The Freedom Fighters and their Families (Welfare) Bill, 2009 by Shri J.P. Agawal, M.P.	17.7.2009	—	—	—	Pending

1	2	3	4	5	6	7	8	9
10.	The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal, M.P.	17.7.2009	—	—	—	—	—	Pending
11.	The Free and Compulsory Education Bill, 2009 by Shri J.P. Agarwal, M.P.	17.7.2009	—	—	—	—	—	Pending
12.	The Destitute Women and Widows Welfare Bill, 2009 by Shri J.P. Agarwal, M.P.	17.7.2009	—	—	—	—	—	Pending
13.	The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	17.7.2009	—	—	—	—	—	Pending
14.	The Prevention of Female Infanticide Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	17.7.2009	—	—	0 05 minutes taken on introduction of Bills from Sl. Nos. 7 to 14	—	—	Pending
15.	The Old Age Pension and Rehabilitation Bill, 2009 by Shri Adhir Ranjan Chowdhury, M.P.	31.7.2009	—	—	—	—	—	Pending
16.	The Constitution (Amendment) Bill, 2009 (<i>Insertion of new article 21B</i>) by Shri Basudeb Acharia, M.P.	31.7.2009	—	—	—	—	—	Pending

17.	The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order (Amendment) Bill, 2009 (<i>Amendment of the Schedule</i>) by Shri Basudeb Acharia, M.P.	31.7.2009	—	—	—	—	Pending
18.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2009 (<i>Amendment of the Schedule</i>) by Shri Basudeb Acharia, M.P.	31.7.2009	—	—	—	—	Pending
19.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2009 (<i>Amendment of the Schedule</i>) by Shri Basudeb Acharia, M.P.	31.7.2009	—	—	—	—	Pending
20.	The Constitution (Amendment) Bill, 2009 (<i>Amendment of article 130</i>) by Shri Hansraj Gangaramji Ahir, M.P.	31.7.2009	—	—	—	—	Pending
21.	The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	31.7.2009	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
22.	The Council for Environment Protection Bill, 2009 by Shri K.C. Singh 'Baba', M.P.	31.7.2009	—	—	—	—	—	Pending
23.	The Central Himalayan States Development Council Bill, 2009 by Shri K.C. Singh 'Baba', M.P.	31.7.2009	—	—	—	—	—	Pending
24.	The Constitution (Amendment) Bill, 2009 (<i>Amendment of article 51A</i>) by Shri K.C. Singh 'Baba', M.P.	31.7.2009	—	—	—	—	—	Pending
25.	The Consumer Goods (Mandatory Printing of Cost of Production and Maximum Retail Price) Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	31.7.2009	—	—	—	—	—	Pending
26.	The Agricultural Land Acquisition Regulatory Authority Bill, 2009 by Shri Hansraj Gangaramji Ahir, M.P.	31.7.2009	—	—	—	—	—	Pending
27.	The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2009 by Shri L. Rajegopal, M.P.	31.7.2009	—	—	—	—	—	Pending

28.	The Constitution (Amendment) Bill, 2009 <i>(Insertion of new article 21B)</i> By Shri L. Rajagopal, M.P.	31.7.2009	—	—	—	Pending
29.	The Disruption of Proceedings of Parliament (Disentitlement of Daily Allowance to Members and Termination of Membership) Bill, 2009 by Shri L. Rajagopal, M.P.	31.7.2009	—	—	—	Pending
30.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2009 by Shri L. Rajagopal, M.P.	31.7.2009	—	—	0 12 minutes taken on introduction of Bills from Sl. Nos. 15 to 30.	Pending

SUMMARY
(PRIVATE MEMBERS' BILLS)

1. Bills pending at the end of the last session	NIL
2. Bills introduced	30
3. Bills withdrawn	NIL
4. Bills negatived	NIL
5. Bills removed from the Register of Pending Bills	NIL
6. Bills part—discussed	1
7. Bills pending at the end of the Session <i>vide</i> para No. 498 of Bulletin-Part II, dated 19.8.2009	30

3. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister and Date when taken up	Time Taken
			H. M.	
1.	Need to check pollution in rivers and lakes in the country.	Shri Yogi Aditya Nath	Shri Jairam Ramesh 17.07.2009	00 21
*2.	Situation arising due to export of non-Basmati rice to certain countries in violation of Government guidelines and steps taken by the Government in regard thereto.	Shri Arjun Charan Sethi	Shri Anand Sharma 30.07.2009	01 01
3.	Situation arising out of large-scale loss of jobs due to retrenchment and closure of industries, including IT sector, and steps taken by the Government in this regard.	Shri Gurudas Dasgupta	Shri Mallikarjun Kharge 31.07.2009	00 45

*The Chair allowed some members, whose names were not in the List of Business, to seek clarifications.

4. COMMITTEES

(i) Financial Committees

Sl. No.	Name of the Committee	Date of constitution	No. of sittings	Duration H. M.	Average percentage of attendance	Study Tours/ Local visits undertaken	Reports Presented		Remarks
							Original	Action Taken	
1.	Committee on Estimates	6.08.2009	—	—	—	—	—	—	—
2.	Committee on Public Undertakings	6.08.2009	—	—	—	—	—	—	—
3.	Committee on Public Accounts	6.08.2009	—	—	—	—	—	—	—

(ii) Committees other than Financial and Standing Committees

Sl. No.	Name of the Committee	Date of constitution	No. of sittings	Duration H. M.	Average percentage of attendance	Study Tours/ Local visits undertaken	Reports Presented		Remarks
							Original	Action Taken	
1.	Business Advisory Committee	29.06.2009	5	2 15	76%	—	05	—	—
2.	Joint Committee on Installation of Portraits/Statues of National Leaders and Parliamentarians in Parliament House Complex	4.08.2009	—	—	—	—	—	—	—
3.	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	6.08.2009	—	—	—	—	—	—	—

5. DIVISION

Sl. No.	Date	Subject matter	Brief question on which Division was sought	Final Result	Remarks
1.	4.8.2009	The Constitution (One Hundred and Ninth) Amendment Bill, 2009	Motion for consideration	Ayes: 383 Noes: 000 Abst: 000	Adopted
2.	4.8.2009	The Constitution (One Hundred and Ninth) Amendment Bill, 2009.	Consideration of Clause 2	Ayes: 357 Noes: 000 Abst: 000	Adopted
3.	4.8.2009	The Constitution (One Hundred and Ninth) Amendment Bill, 2009	Consideration of Clause 1	Ayes: 390 Noes: 000 Abst: 000	Adopted
4.	4.8.2009	The Constitution (One Hundred and Ninth) Amendment Bill, 2009	Motion for passing	Ayes: 390 Noes: 000 Abst: 000	Adopted

6. FINANCIAL BUSINESS

Subject	Date of presentation	Date(s) of Discussion	Time taken
1	2	3	4
(I) Railway Budget			
Budget (Railways) for 2009-2010	3.7.2009	7.7.2009 General Discussion 8.7.2009 9.7.2009	01 05 57
Demands for Grants (Railways) for 2009-2010		9.7.2009 * Consideration and passing	00 02
(II) General Budget			
Budget (General) for 2009-2010	6.7.2009	9.7.2009 ** General discussion 10.7.2009 13.7.2009 14.7.2009	01 39 12
Demands for Excess Grants (General) for 2006-2007	8.7.2009	9.7.2009 ** Discussion and voting 10.7.2009 on Demands for Excess Grants (General) 13.7.2009 Grants (General) 14.7.2009	17

*Considered and voted by the House without discussion after adoption by the House of motion regarding suspension of Rule 331G. All cut motions which had been circulated were treated as moved, put to vote and negatived.

**Discussed together.

1	2	3	4
@ Discussion and voting on Demands for Grants of Ministry/Department of—			
1. Human Resource Development	15.7.2009	5 10	
2. Agriculture; and	17.7.2009	8 33	
\$Consumer Affairs, Food and Public Distribution	20.7.2009		
3. Power	21.7.2009	6 26	
4. Home Affairs	22.7.2009	7 17	
5. Women and Child Development	23.7.2009	3 50	
Guillotining of Demands for Grants of Ministry/Department of—			
(1) Atomic Energy			
(2) Chemicals and Fertilisers			
(3) Civil Aviation			
(4) Coal			
(5) Commerce and Industry			
(6) Communications and Information Technology			
(at 5.59 PM)			
(7) Corporate Affairs			
(8) Culture			
(9) Defence			
(10) Development of North Eastern Region			

- (11) Earth Sciences
(12) Environment and Forests
(13) External Affairs
(14) Finance
(15) Food Processing Industries
(16) Health and Family Welfare
(17) Heavy Industries and Public Enterprises
(18) Housing and Urban Poverty Alleviation
23.7.2009
(at 5.59 PM)
(19) Information and Broadcasting
(20) Labour and Employment
(21) Law and Justice
(22) Micro, Small and Medium Enterprises
(23) Mines
(24) Minority Affairs
(25) New and Renewable Energy
(26) Overseas Indian Affairs
(27) Panchayati Raj

@ Motion regarding suspension of Rule 331G was adopted by the House on 15 July, 2009 to enable discussion and voting on Demands for Grants without referring them to the concerned Departmentally Related Standing Committees.
\$ Discussed together.

1	2	3	4
<p>(28) Parliamentary Affairs (29) Personnel, Public Grievances and Pensions (30) Petroleum and Natural Gas (31) Planning (32) Lok Sabha (33) Rajya Sabha (34) Secretariat of the Vice-President (35) Rural Development (36) Science and Technology (37) Shipping (38) Road Transport and Highways (39) Social Justice and Empowerment (40) Space (41) Statistics and Programme Implementation (42) Steel (43) Textiles (44) Tourism (45) Tribal Affairs (46) Urban Development (47) Water Resources (48) Youth Affairs and Sports</p>		<p>23.7.2009 (at 5.59 PM)</p>	<p>0 05</p>

Budget (Jharkhand) for 2009-2010.

(III) Jharkhand Budget

8.7.2009	14.7.2009 *General discussion	10
@Demands for Grants (Jharkhand) for 2009-2010	14.7.2009 *Discussion and voting on Demands for Grants in respect of Budget (Jharkhand)	

*Discussed together.

@Discussed together with Statutory Resolution for extension of President's Rule in Jharkhand.

7. MOTIONS
(i) Motions Under Rules 191 and 342

Sl. No.	Brief Subject	Disposal of Motion under Rule	Name of the member who moved	Date(s) of discussion	Time Taken		No. of Amendment/ Substitute Motions/ Tabled/Moved/ Adopted	Remarks
					H.	M.		
1	2	3	4	5	6	7	8	
1.	"That this House recommends to the President that the Proclamation issued by her on January 19, 2009 under article 356 of the Constitution in relation to the State of Jharkhand be revoked."	191	Sh. Arjun Munda	14.7.2009	*2	13	Nil	Negativated
2.	"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote: That the functions of the Joint Committee shall be— (i) to examine the composition and character of all existing "Committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of	191	Sh. B.K. Handique	27.7.2009	0	02	Nil	Adopted

Disqualification) Bill, 1957 was referred] and all "Committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the "Committees" examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinize, from time to time, the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

* Discussed together with the Statutory Resolution for extension of President's Rule in Jharkhand; the General discussion on the Budget for the State of Jharkhand for 2009-2010; and the Demands for Grants in respect of Budget (Jharkhand) for 2009-10.

1	2	3	4	5	6	7	8

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and do communicate to this House the names of the Members to be appointed by the Rajya Sabha to the Joint Committee.

MOTIONS UNDER RULES 191 AND 342

SUMMARY

No. of notices received	:	467
No. of motions admitted	:	195
No. of motions discussed	:	2
No. of discussions completed	:	2
No. of motions remained part-discussed	:	Nil

(ii) Motions Under Rule 388 for Suspension of Rules

Sl. No.	Brief Subject	Name of member who moved	Date(s) of discussion	Time Taken H. M.	Remarks
1	2	3	4	5	6
1	"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 33 to the Finance (No. 2) Bill, 2009 and that this amendment may be allowed to be moved."	Shri Pranab Mukherjee	24.7.2009	0 01	Adopted
2	"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the amendment No. 42 to the Finance(No. 2) Bill, 2009 and that this amendment may be allowed to be moved."	Shri Basudeb Acharia	27.7.2009	0 01	Negatived

8. OATH/AFFIRMATION

Sl. No.	Name of Member	Constituency/ State	Oath/ Affirmation	Language in which Oath/ Affirmation made	Date of Oath/ Affirmation	Time taken H. M.
1.	Shri Shibu Soren	Dumka (ST)/ Jharkhand	Oath	Hindi	02.07.2009	00 01

9. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date of obituary references	Time Taken	
				H.	M.
1.	Shri Shiv Charan Mathur (Member, Third and Tenth Lok Sabhas)	25.06.2009	2.07.2009	00	06
2.	Shri Fasi-ur-Rehman Munnan Khan (Member, Ninth Lok Sabha)	25.06.2009			
3.	Dr. Madan Prasad Jaiswal (Member, Eleventh, Twelfth and Thirteenth Lok Sabhas)	20.02.2009	7.07.2009	00	04
4.	Shrimati Gayatri Devi (Member, Third, Fourth and Fifth Lok Sabhas)	29.07.2009	31.07.2009	00	04

10. PANEL OF CHARMEN
(As on 5.6.2009)

1. Shri Basudeb Acharia
2. Shri P.C. Chacko
3. Smt. Sumitra Mahajan
4. Shri Inder Singh Namdhari
5. Shri Franscisco Sardinha
6. Shri Arjun Charan Sethi
7. Shri Raghuvansh Prasad Singh
8. Dr. M. Thambidurai
9. Shri Beni Prasad Verma
10. Dr. Girija Vyas

11. PAPERS LAID ON THE TABLE

(a) By the Government	1429
(b) By Private Members	Nil

12. QUESTIONS

(I)	STARRED QUESTIONS	
(a)	Number of Questions put down in Question Lists for oral answer	500
(b)	Number of Questions orally answered	87
(II)	SHORT NOTICE QUESTIONS	
(a)	Number of Questions put down in Short Notice Question List	NIL
(b)	Number of Short Notice Question Orally answered	NIL
(c)	Number of Short Notice Question laid on the Table of the House	NIL
(III)	UNSTARRED QUESTIONS	
(a)	Number of Questions put down in Question Lists for written answers	4894*
(b)	Number of Questions for which written answers were laid on the Table including those put down for oral answers but were not called for answers or the Member was absent.	5307

* Excluding 2 Unstarred Questions deleted.

13. RESOLUTIONS
(i) Statutory Resolution

Sl. No.	Subject	Article/ section of Constitution/ Act	Name of Member who moved	Date of moving and discussion	Time taken		Ministry/ Department concerned	Remarks
					H.	M.		
1.	@That this House approves the continuance in force of the Proclamation, dated the 19th January, 2009 in respect of the State of Jharkhand, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 19th July, 2009.	Article 356	Shri P. Chidambaram	14.7.2009	2	10	Home Affairs	Adopted

@Discussed together with the Demands for Grants (Jharkhand) for 2009-10.

(ii) Private Members' Resolutions

Sl. No.	Subject	Name of Member who moved	Date(s) of moving and discussion		Time taken H. M.	Ministry/ Department	Remarks
			H.	M.			
1	2	3	4	5	6	7	
	1. Having regard to the geographical conditions of Himalayan region, which cause landslides, cloudbursts, earthquakes, hailstorms and other natural calamities resulting in huge loss of lives and property and also taking into consideration the high cost of construction of roads, buildings and other development works due to mountainous terrain and the socio-economic backwardness of the region, this House urges upon the Government to constitute a Board to be known as the National Board for the Development of Himalayan States with full financial assistance of the Union Government for— (i) all-round and speedy development of the States comprising the Himalayan region; (ii) monitoring the implementation of existing Central Schemes and programmes in these States; and (iii) suggesting measures to minimize the effect of natural calamities in the said region.	Shri Virender Kashyap	3.7.2009 10.7.2009 (Second Session)	4 39	Planning	Withdrawn	

1	2	3	4	5	6	7
2.	Having regard to the fact that there is a serious crisis of availability of drinking water in various parts of the country, particularly in Pauri Garhwal, Chamoli, Rudraprayag, Tehri Garhwal and Nainital Districts in the State of Uttarakhand and that the Centrally sponsored drinking water schemes like <i>Swajaldhara</i> and Accelerated Urban Water Supply Program (AUWSP) are not being implemented and monitored properly, this House urges upon the Government to formulate and implement a time bound comprehensive action plan at national level to overcome the problem of drinking water.	Shri Satpal Maharaj 30.7.2009 (Second Session)	10.7.2009 30.7.2009 (Second Session)	2 40	Rural Development	Discussion not concluded.

SUMMARY
(Private Members' Resolutions)

1. No. of Resolutions received	:	9
2. No. of Resolutions discussed	:	2
3. No. of Resolutions adopted	:	NIL
4. No. of Resolutions withdrawn	:	1
5. No. of Resolutions negatived	:	NIL
6. No. of Resolutions on which debate was adjourned	:	NIL
7. No. of Resolutions part-discussed	:	1

14. SHORT DURATION DISCUSSIONS
(RULE 193)

Sl. No.	Brief Subject	Name of the Member who raised the discussion	Date(s) of discussion	Time taken		Ministry/ Department concerned	Remarks
				H.	M.		
1.	Situation arising out of rapid spread of swine flu in the country.	Shri Sandeep Dixit	3.7.2009	0	56	Health and Family Welfare	Part-discussed
2.	Situation arising out of drought and floods in various parts of the country.	Shri Rajiv Ranjan Singh 'Lalaji'	28.7.2009	6	26	Home Affairs, Agriculture and Consumer Affairs	Discussion concluded
3.	Issues arising out of Prime Minister's recent visit to foreign countries.	Shri Yashwant Sinha	29.7.2009 30.7.2009	5	03	External Affairs	Discussion concluded
4.	Rise in the prices of essential commodities.	Shri Basudeb Acharya	3.8.2009 7.8.2009	5	13	Agriculture and Consumer Affairs	Discussion concluded

**SHORT DURATION DISCUSSIONS UNDER RULE 193 ON
MATTERS OF URGENT PUBLIC IMPORTANCE**

SUMMARY

No. of notices received	:	100
No. of discussions admitted	:	4
No. of discussions held	:	4
No. of discussions completed	:	3
No. of discussions remained part-discussed	:	1
Total time taken	:	17 Hrs. 38 Min.

15. SPEAKER/DEPUTY SPEAKER/CHAIRMAN
ANNOUNCEMENTS/OBSERVATIONS/REFERENCES/RULINGS

Sl. No.	Subject	By whom	Date
	1. Observation regarding procedure for raising matters of urgent public importance after 'Question Hour'. 2. Valedictory Reference on the conclusion of the Second Session of Fifteenth Lok Sabha.	The Speaker	10.07.2009
		The Speaker	7.08.2009

16. STATEMENTS

(i) Statements made/laid by Ministers under Rule 372 during Second Session of Fifteenth Lok Sabha

Sl. No.	Brief Subject	Name of Minister	Date	Time taken	
				H.	M.
1	2	3	4	5	
1.	Regarding the first anniversary of the attack on Indian Embassy in Kabul on 7 July, 2008.	Shri S.M. Krishna	7.7.2009	00	01
2.	Regarding significant developments in our neighbourhood.	Shri S.M. Krishna	9.7.2009	00	04
3.	Regarding the visits to Italy, France and Egypt.	Dr. Manmohan Singh	17.7.2009	00	09
4.	Correcting the reply given on 7.7.2009 to Starred Question No. 48 by Shri Rudra Madhab Ray and Dr. Prasanna Kumar Patasani, M.Ps regarding 'Modernization of Police Forces'.	Shri Mullappally Ramachandran	21.7.2009	00	01
*\$5.	Regarding recent visits to India by the Secretary of State of the United States of America, Ms. Hillary Clinton.	Shri S.M. Krishna	21.7.2009	00	28
6.	Regarding certain alleged discrepancies in the Budget documents.	Shri P. Chidambaram	23.7.2009	00	04
7.	Decision taken by the board of Delhi Metro Rail Corporation (DMRC) on the basis of the report of high-level committee that enquired into the accident at the DMRC construction site on 12.7.2009.	Shri S. Jaipal Reddy	28.7.2009	00	05
8.	Import of raw and white/refined sugar.	Shri Sharad Pawar	31.7.2009	00	03

* Laid a copy (Hindi and English versions) of the Indo-US Joint Statement dated 20.7.2009.

\$The Chair allowed some members to seek clarification on the statement.

1	2	3	4	5
9.	Regarding supply of gas to Power Project at Dadri, District Gautam Budh Nagar, U.P.	Shri Murli Deora	3.8.2009	00 07
10.	Correcting the reply given on 7.7.2009 to USQ No. 432 by Shri Ahir Vikrambhai Arjanbhai Maadam, M.P. regarding 'Mega City and Desert Area Policing" and reasons for delay in correcting the reply.	Shri Mullappally Ramachandran	4.8.2009	00 01
11.	Correcting the reply given on 21.7.2009 to USQ No. 2360 by Shri (Capt.) Jai Narayan Prasad Nishad, M.P. regarding "Tour by MCD Officials" and reasons for delay in correcting the reply.	Shri Mullappally Ramachandran	4.8.2009	00 01

**(ii) Statements made/laid by Ministers under Direction 73A of
Directions by the Speaker during Second Session of
Fifteenth Lok Sabha**

Sl. No.	Brief Subject	Name of Minister	Date	Time taken H. M.
1	2	3	4	5
	*1. Status of implementation of the recommendations contained in the 63rd Report of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Ministry of Information and Broadcasting.	Dr. S. Jagathrakshakan	7.7.2009	00 01
	*2. Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.	Shri Srikant Kumar Jena	9.7.2009	00 01
	*3. Status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Agriculture on Demands for Grants (2008-09), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.	Prof. K.V. Thomas	14.7.2009	00 01
	*4. Status of implementation of the recommendations contained in the 181st and 200th Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08, respectively), pertaining to the Ministry of Earth Sciences.	Shri Prithviraj Chavan	15.7.2009	00 01
	*5. Status of Implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism	Shri Praful Patel	23.7.2009	00 01

*Laid a copy (Hindi and English versions) of the statement.

1	2	3	4	5
	and Culture on Action Taken by the Government on the recommendations/observations of the Committee contained in 83rd Report on the 'Functioning of Commission of Railway Safety'.			
*6.	Status of implementation of the recommendations contained in the 126th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in 119th Report of the Committee on Demands for Grants (2007-08) (Demand No. 92), pertaining to the Ministry of Tourism.	Shri Sultan Ahmad	24.7.2009	00 01
*7.	Status of implementation of the recommendations contained in the 136th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09) (Demand No. 93), pertaining to the Ministry of Tourism.	Shri Sultan Ahmad	24.7.2009	00 01
*8	Status of implementation of the recommendations contained in the 30th and 31st Reports of the Standing Committee on Defence on 'Status of Married Accommodation Project in Defence and Allied Services; and Stress Management in Armed Forces', respectively.	Shri A.K. Antony	27.7.2009	00 01
*9	Status of implementation of the 205th Report of the Standing Committee on Industry on action taken on the 202nd Report on Demands for Grants (2007-08), pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.	Shri Vilasrao Deshmukh	30.7.2009	00 01
*10.	Status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2008-09), pertaining to the Ministry of Minority Affairs.	Shri Salman Khurshid	30.7.2009	00 01

*Laid a copy (Hindi and English versions) of the statement.

1	2	3	4	5
*11.	Status of Implementation of the recommendations contained in the 35th Report of the Standing Committee on Labour on "General condition of weavers in the country — A case study of concentration zone of weavers", pertaining to the Ministry of Textiles.	Smt. Panabaka Lakshmi	30.7.2009	00 01
*12.	Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Labour on "Development Schemes for Handicrafts Sector", pertaining to the Ministry of Textiles.	Smt. Panabaka Lakshmi	30.7.2009	00 01
*13	Status of Implementation of the recommendations contained in the 196th Report of the Standing Committee on Human Resource Development on University and Higher Education, pertaining to the Department of Higher Education, Ministry of Human Resource Development.	Shri Kapil Sibal	3.8.2009	00 01
*14.	Status of implementation of the recommendations contained in the 28th and 38th Reports of the Standing Committee on Agriculture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.	Shri Sharad Pawar	4.8.2009	00 01
*15.	Status of implementation of the recommendations contained in the 29th and 39th Reports of the Standing Committee on Agriculture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture.	Shri Sharad Pawar	4.8.2009	00 01
*16.	Status of implementation of the	Shri Mullappally	4.8.2009	00 01

*Laid a copy (Hindi and English versions) of the statement.

1	2	3	4	5
	recommendations contained in the 140th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 132nd Report on Demands for Grants (2008-09), pertaining to the Ministry of Home Affairs.	Ramachandran		
*17.	Status of implementation of the recommendations contained in the 137th Report of the Standing Committee on Home Affairs on rehabilitation of J&K Migrants, pertaining to the Ministry of Home Affairs.	Shri Ajay Maken	4.8.2009	00 01
*18.	Status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Petroleum and Natural Gas on "Oil Refineries—A Critique", pertaining to the Ministry of Petroleum and Natural Gas.	Shri Jitin Prasada	4.8.2009	00 01
*19.	Status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Agriculture on Action Taken by the Government on the 40th Report of the Committee on Demands for Grants (2008-09), pertaining to the Ministry of Food Processing Industries.	Shri Subodh Kant Sahai	6.8.2009	00 01
*20.	Status of implementation of the recommendations contained in the 77th Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Corporate Affairs.	Shri Salman Khurshid	6.8.2009	00 01
*21.	Status of implementation of the recommendations contained in the 40th and 41st Reports of the Standing Committee on Railways on "Review of Plan Performance and 11th Five Year Plan Projections" and "Review of Special Railway Safety Fund", respectively, pertaining to the Ministry of Railways.	Shri K.H. Muniyappa	7.8.2009	00 01

*Laid a copy (Hindi and English versions) of the statement.

1	2	3	4	5
*22.	Status of implementation of the recommendations contained in the 198th Report of the Standing Committee on Industry on Action Taken Report on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.	Shri Vilasrao Deshmukh	7.8.2009	00 01
*23.	Status of implementation of the recommendations contained in the 207th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09) (Demand No. 58), pertaining to the Department of Higher Education, Ministry of Human Resource Development.	Shri Kapil Sibal	7.8.2009	00 01

* Laid a copy (Hindi and English Versions) of the statement.

**(iii) Statements regarding Government Business made/laid by
Ministers during Second Session of Fifteenth Lok Sabha**

Sl. No.	Brief Subject	Name of Minister	Date	Time Taken
				H. M.
1.	Government business for the week commencing the 6th July, 2009.	Shri Pawan Kumar Bansal	3.7.2009	00 06
2.	Government business for the week commencing the 13th July, 2009.	Shri Pawan Kumar Bansal	10.7.2009	00 04
3.	Government business for the week commencing the 20th July, 2009.	Shri Pawan Kumar Bansal	17.7.2009	00 08
4.	Government business for the week commencing the 27th July, 2009.	Shri Pawan Kumar Bansal	24.7.2009	00 06
5.	Government business for the week commencing the 3rd August, 2009.	Shri Pawan Kumar Bansal	31.7.2009	00 06

(iv) Matters under Rule 377—Position regarding receipt of replies from Ministries during Fifteenth Lok Sabha (As on 31.08.2009)

Session	Total Number of Matters raised	No. of replies received	Pending	Percentage of replies sent to members by the Ministers
First Session (01.06.2009 to 09.06.2009)	37	06	31	16.21
Second Session (02.07.2009 to 07.08.2009)	322	53	269	16.45
Total	359	59	300	16.43

(v) Statement showing the time lost owing to interruptions and adjournment of the House during Second Session of Fifteenth Lok Sabha

Date	Time Lost due to Interruptions		Time Lost due to Adjournment of the House following Interruptions		Remarks
	H.	M.	H.	M.	
1	2	3	4		
02.07.2009	0	08	4	28	Due to interruptions, House was adjourned at 11.22 hrs. to meet again at 11.40 hrs. Interruptions started at 11.41 hrs. and continued upto 11.43 hrs. At 11.43 hrs., due to interruptions, House was adjourned to meet again at 12.00 hrs.
07.07.2009	0	05	0	19	Interruptions started at 14.01 hrs., and continued upto 14.07 hrs. At 14.07 hrs., due to interruptions, House was adjourned for the day.
13.07.2009	0	01	0	18	Interruptions started at 12.06 hrs. and continued upto 12.11 hrs. At 12.11 hrs., due to interruptions, House was adjourned to meet again at 12.30 hrs.
15.07.2009	0	01	0	20	Interruptions started at 12.41 hrs. and continued upto 12.42 hrs. At 12.42 hrs., due to interruptions, House was adjourned to meet again at 14.00 hrs.
					Interruptions started at 11.09 hrs. and continued upto 11.10 hrs. At 11.10 hrs., due to interruptions, House was adjourned to meet again at 11.30 hrs.

1	2	3	4
16.07.2009	0 06	5 54	Interruptions started at 11.00 hrs. and continued upto 11.03 hrs. At 11.03 hrs., due to interruptions, House was adjourned to meet again at 11.15 hrs.
			Interruptions started at 11.15 hrs. and continued upto 11.16 hrs. At 11.16 hrs., due to interruptions, House was adjourned to meet again at 12.00 hrs.
			Interruptions started at 12.00 hrs. and continued upto 12.01 hrs. At 12.01 hrs., due to interruptions, House was adjourned to meet again at 14.00 hrs.
			Interruptions started at 14.00 hrs. and continued upto 14.01 hrs. At 14.01 hrs., due to interruptions, House was adjourned for the day.
23.07.2009	0 02	1 51	Interruptions started at 11.00 hrs. and continued upto 11.02 hrs. At 11.02 hrs., due to interruptions, House was adjourned to meet again at 11.30 hrs.
			Due to interruptions, House was adjourned at 11.34 hrs. to meet again at 12.00 hrs.
			Due to interruptions, House was adjourned at 12.03 hrs. to meet again at 14.00 hrs.
28.07.2009	—	0 22	Due to interruptions, House was adjourned at 11.08 hrs. to meet again at 11.30 hrs.
29.07.2009	0 04	1 41	Interruptions started at 12.04 hrs. and continued upto 12.06 hrs. At 12.06 hrs., due to interruptions, House was

1	2	3	4
			adjourned to meet again at 12.15 hrs.
03.08.2009	0 08	5 05	Interruptions started at 12.15 hrs. and continued upto 12.17 hrs. Due to interruptions, House was adjourned at 12.17 hrs. to meet again at 14.00 hrs.
			Due to interruptions, House was adjourned at 14.11 hrs. to meet again at 15.00 hrs.
03.08.2009	0 08	5 05	Interruptions started at 11.00 hrs. and continued upto 11.04 hrs. At 11.04 hrs., due to interruptions, House was adjourned to meet again at 12.00 hrs.
			Due to interruptions, House was adjourned at 12.18 hrs. to meet again at 14.00 hrs.
			Interruptions started at 14.12 hrs. and continued upto 14.14 hrs. At 14.14 hrs., due to interruptions, House was adjourned to meet again at 15.00 hrs.
			Interruptions started at 15.17 hrs. and continued upto 15.19 hrs. At 15.19 hrs., due to interruptions, House was adjourned for the day.
04.08.2009	0 02	0 34	Interruptions started at 12.24 hrs. and continued upto 12.26 hrs. At 12.26 hrs., due to interruptions, House was adjourned to meet again at 13.00 hrs.
06.08.2009	0 06	1 34	Interruptions started at 11.05 hrs. and continued upto 11.08 hrs. At 11.08 hrs., due to interruptions, House was adjourned to meet again at 11.30 hrs.

1	2	3	4
			Interruptions started at 11.37 hrs. and continued upto 11.38 hrs. At 11.38 hrs., due to interruptions, House was adjourned to meet again at 12.00 hrs.
			Interruptions started at 14.08 hrs. and continued upto 14.10 hrs. At 14.10 hrs., due to interruptions, House was adjourned to meet again at 15.00 hrs.
07.08.2009	—	0 36	Due to interruptions, House was adjourned at 12.24 hrs. to meet again at 14.00 hrs.
TOTAL	0 43	23 02	23 45

Time calculated on the basis of normal time of the House *i.e.* from 11 A.M. to 1 P.M. and from 2 P.M. to 6 P.M.

**(vi) Statement indicating matters of urgent public importance raised
 (i) after Question Hour and (ii) before adjournment of the House
 for the day during Second Session of Fifteenth Lok Sabha**

Date	Number of matters raised	Number of Members who spoke	Time Taken	
			H.	M.
02.07.2009	02	24	0	57
03.07.2009	06	06	0	09
06.07.2009	NIL	NIL	NIL	NIL
07.07.2009	07	08	0	21
08.07.2009	08	09	0	20
09.07.2009	10	10	0	25
10.07.2009	07	07	0	25
13.07.2009	13	16	0	48
14.07.2009	16	20	0	37
15.07.2009	15	39	1	37
16.07.2009	NIL	NIL	NIL	NIL
17.07.2009	11	11	0	37
20.07.2009	12	14	0	30
21.07.2009	18	26	0	42
22.07.2009	14	19	0	48
23.07.2009	12	12	0	20
24.07.2009	19	20	0	56
27.07.2009	18	21	0	42
28.07.2009	17	17	0	27
29.07.2009	16	16	0	23
30.07.2009	19	21	0	40
31.07.2009	NIL	NIL	NIL	NIL
03.08.2009	NIL	NIL	NIL	NIL
04.08.2009	18	22	1	19
06.08.2009	18	20	0	59
07.08.2009	04	04	0	14
TOTAL	280	362	14	16

**17. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF
BUSINESS TRANSACTED DURING THE SECOND SESSION
OF FIFTEENTH LOK SABHA**

Business	Time taken		Percentage of the total time taken
	H.	M.	
BILLS			
(a) Government Bills	18	43	11.55
(b) Private Members' Bills	04	50	02.98
BUDGETS—			
(a) Railway Budget	19	04	11.75
(b) General Budget	50	07	30.90
(c) Budget in respect of State under President's Rule	*02	10	01.33
CALLING ATTENTION NOTICES	02	07	01.30
DISCUSSIONS—			
(a) Short Duration Discussions (Rule 193)	17	38	10.88
(b) Discussion under Rule 191	00	02	00.02
MATTERS OF URGENT PUBLIC IMPORTANCE	14	16	08.80
MATTERS UNDER RULE 377	00	20	00.20
MOTIONS—			
Motions under Rule 388	00	02	00.02
QUESTIONS	20	00	12.33
RESOLUTIONS—			
(a) Statutory Resolutions	*		—
(b) Private Members' Resolutions	07	19	04.51
STATEMENTS—			
Rule 372 and Direction 73A	01	57	01.21
OTHER MATTERS such as Oath or Affirmation, Papers Laid on the Table, Obituary References, Questions of Privileges, Points of Order, Personal Explanations etc.	03	36	02.22
TOTAL	162	11	100

*Joint discussion took place on certain Statutory Resolution [*vide* Statement No. 13(i), S.No. 1] and Budget in respect of State under President's Rule [*vide* Statement No. 6, S.No. (iii)].

Time taken on joint discussion has been shown under Budget in respect of State under President's Rule.